

**GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA
UNSTARRED QUESTION No.2887
TO BE ANSWERED ON 05.08.2026**

MPLADS FUNDS

**2887. SHRI AMAR SHARADRAO KALE:
SHRI KOTA SRINIVASA POOJARY:
SHRI RAMESH AWASTHI:
SHRI BHARTRUHARI MAHTAB:
SHRI PRADEEP KUMAR SINGH:
SHRI ASHISH DUBEY:
SHRI DAMODAR AGRAWAL:**

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) the details of the annual Members of Parliament Local Area Development Scheme (MPLADS) fund allocations, disbursements and utilization per Member of Parliament during the last three years;**
- (b) the impact of revamped guidelines and digital fund-flows on local works approval transparency, speed and oversight;**
- (c) whether advanced digital interfaces enable end-to-end project tracking and enforce mandatory fund reservations for Scheduled Castes (SCs) and Scheduled Tribes (STs) regions and if so, the details thereof; and**
- (d) the details of the framework promoting sustainable community infrastructure in education, healthcare and sanitation to meet grassroots needs?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CULTURE [RAO INDERJIT SINGH]

(a): The details of MPLADS funds allocated and the corresponding recommendations, sanctions and disbursements to vendors under the Member of Parliament Local Area Development Scheme (MPLADS) during the 18th Lok Sabha are available on the public dashboard of MPLADS-eSAKSHI portal at (<https://www.mplads.mospi.gov.in/digigov/dashboard.html>).

(b): With the objective of making the scheme more flexible, efficient and effective and to bring it in line with the changing development needs of the community, eSAKSHI portal has been developed to implement revised fund flow procedure under MPLADS with effect from 1 April, 2023 in line with the directions of the Ministry of Finance.

With the operationalisation of the MPLADS eSAKSHI portal for fund flow and project monitoring, dedicated monitoring reports and dashboards are available under the respective Central, State and District logins. These provide real-time information on the status and progress of works, including works pending for sanction and completion across different time intervals, thereby strengthening oversight and facilitating review at different administrative levels. Zonal level workshops and review meetings are also conducted periodically to review progress, resolve bottlenecks, and improve implementation efficiency.

(c): Under the MPLAD Scheme, the Hon'ble Member of Parliament has the role of recommending eligible works, while the sanctioning and implementation of such works are carried out by the District Authorities in accordance with the Guidelines on MPLADS and the applicable administrative, financial and technical rules of the concerned State/UT Governments.

In order to give due attention to the development of infrastructure in the areas inhabited by Scheduled Castes and Scheduled Tribes, Members of Parliament are to recommend every year, works costing at least 15 percent of the total MPLADS entitlement for the year for areas inhabited by Scheduled Caste population and at least 7.5 percent of the total MPLADS entitlement for the year for areas inhabited by Scheduled Tribe population. [Para 5.4.1 of MPLADS Guidelines, 2023]

In case the constituency of a Lok Sabha Member has insufficient Scheduled Tribes population, such fund may be utilized in areas predominantly inhabited by Scheduled Castes and vice-versa. [Para 5.4.2 of MPLADS Guidelines, 2023]

The MPLADS eSAKSHI portal provides a dedicated field at the time of submission of recommendations, enabling the Hon'ble Member of Parliament to indicate whether the recommended work pertains to an area inhabited by Scheduled Castes (SCs) or Scheduled Tribes (STs). Further, the eSAKSHI portal serves as an integrated digital platform for submission of work recommendations, sanction and execution under MPLADS. It provides real-time work status and progress reports, thereby enabling end-to-end tracking of works.

(d): In line with the objective of the MPLAD Scheme to create durable community assets based on locally felt needs, Hon'ble Members of Parliament may recommend eligible works in a wide range of sectors, including public and community buildings, education, public health, and drinking water and sanitation, subject to the provisions of the MPLADS Guidelines, 2023. The Scheme facilitates the creation of infrastructure to address local developmental needs through works recommended by the Hon'ble Members of Parliament. In addition to the indicative list of permissible works specified in the MPLADS Guidelines, 2023, new works can also be added, provided they are consistent with the objectives and provisions of the Scheme.